

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 994/2022

FAHIMUDDIN

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA NO. 241704/2025 AND 241705/2025 IN CRL.A. NO. 2025/25 ARE LISTED UNDER THIS ITEM]

IA 241704/2025 in CrL.A. No. 2025/2025 (II)
(IA No. 241704/2025 - INTERIM BAIL)

Date : 14-11-2025 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Appellant(s) :

Mr. Medhanshu Tripathi, Adv.
Mr. Rajeev Kumar Dubey, AOR
Ms. Vidushi Pandey, Adv.
Mr. Himanshu Kumar, Adv.
Mr. Subham Bahuguna, Adv.
Mr. Rudransu Das, Adv.

Ms. Saroj Tripathi, AOR

For Respondent(s) :

Mr. Vikas Bansal, Adv.
Dr. Vijendra Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA 241704/2025 in CrL.A. No. 2025/2025

- 1) A week's time as prayed by the learned counsel for the respondent to file response to the Interlocutory Application No. 241704 of 2025 is allowed.
- 2) In the meantime, the appellant is also permitted to file relevant documents along with additional affidavit.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR